## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.428/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Terms Access granted to the Petitioner pursuant to Long- Term Access Agreement dated 20.1.2022 or taking any other coercive measures and seeking consequent

relief thereto.

Petitioner : Inox Green Energy Services Limited (IGESL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

: 25.3.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Mayank Bughani, Advocate, IGESL

Shri Salil Sinha, Advocate, IGESL

Ms. Anushree Bardhan, Advocate, SECI

Ms. Ritika Singh, Advocate, SECI Shri Shubham Arya, Advocate, CTUIL Ms. Poorva Saigal, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL Ms. Tanya Singh, Advocate, CTUIL

Shri Harshvardhan Singh, Advocate, CTUIL

## **Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has received the Respondent SECI's affidavit only recently, and there are also certain subsequent developments in the matter, including the encashment of the Petitioner's Bank Guarantee by CTUIL. Learned counsel, accordingly, sought liberty to file a rejoinder to SECI's affidavit and also an additional affidavit to bring on record these subsequent developments in the matter.

- Learned counsel for the Respondent, SECI, also sought liberty to upload SECI's affidavit on the e-filing portal.
- 3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, SECI to upload its reply/affidavit within a

week. The Commission also permitted the Petitioner to file its additional affidavit/report and the rejoinder(s), within three weeks.

- 4. CTUIL was directed to file its reply on an affidavit within three weeks, along with a detailed report after verifying the physical progress of the 300 MW project and dedicated transmission system and the expected completion timeline.
- 5. The Petitioner was directed to file, on an affidavit within three weeks, the updated status of the project.
- 6. CTUIL and the Petitioner to file its report along with the following format:

## **Format** Petitioner/ CTUIL to submit information that should also include the following information after physical verification at the site:

Particular	Wind Power Project (300MW)
Date of application for connectivity	
Connectivity Route (LoA/PPA/Land or Land BG)	
Quantum of Connectivity granted	
Start Date of Connectivity	
SCOD of project as per application/ revised SCOD by REIA	
Status of LOA/ PPA as on date	
Maximum period for project execution with LD as per PPA	
Date of final grant after transition in GNA Regulations	
Dedicated transmission system (under Petitioner's scope)	
Common Transmission System augmentation for	
connectivity	
Capacity commissioned (in MW)	
Expected COD of balanced capacity	
Date of effectiveness of connectivity/ GNA	
Date of Revocation of connectivity	
Date of applicability of Revocation	

Note: All statements to be supported by relevant documentary evidence

Particular as on date	Wind Power Project: 300MW (under Petition No. 428MP2024)				
	Required/ applied	Installed/ acquired/ completed	Status of balance		Remarks/ expected date of completion
		•	At site	Schedule of supply	
WTG (nos)					
Land (for no of WTG)					
WTG foundations					
WTG erections- Tower					

WTG erections -					
Nacelle					
WTG erections –					
Hub and Blade					
CEA approval for					
energization					
Status of charging/					
trial run					
Particulars related to	o Dedicated	Transmission Sy	stem:		
	Required	Completed	Status of balance items	CEA approval for energization	Status of charging/ trial run
Pooling					
Stations(nos)					
DTL tower					
foundations(nos)					
DTL tower					
erection (nos)					
DTL stringing					
(ckm)					
Terminating					
bays					
Particulars of Finance	cial Closure	(FC)			
	Complian	Actual Date of	Date FC	CTUIL remarks	Remarks
	Complian ce date	Actual Date of closure	Date FC submitted	CTUIL remarks on FC, if any	Remarks
	-				Remarks
1.	-		submitted		Remarks
1. Particulars of fundir	ce date	closure	submitted		Remarks
	ce date	closure	submitted to CTUIL		Remarks
	ce date  ng of the pro	closure ject:	submitted to CTUIL	on FC, if any	
	ng of the pro	ject: ursement by the ender	submitted to CTUIL  Paymer parties ei	on FC, if any  nt released to ther from loan/equity	Committed
	ng of the pro Loan Disb	closure ject: ursement by the	Paymer parties ei	on FC, if any  nt released to ther from loan/	Committed dues as on
Particulars of fundir	ng of the pro	ject: ursement by the ender	submitted to CTUIL  Paymer parties ei	on FC, if any  nt released to ther from loan/equity	Committed dues as on
	ng of the pro Loan Disb	ject: ursement by the ender	Paymer parties ei	on FC, if any  nt released to ther from loan/equity	Committed dues as on
Particulars of fundir	ce date  ng of the pro  Loan Disb  Amount  (Rs.)	ject: ursement by the ender  Date	Paymer parties ei  Amount (Rs.)	on FC, if any  nt released to ther from loan/equity	Committed dues as on
Particulars of funding  1.  Status of Bilateral B  Transmission for	ce date  ng of the pro  Loan Disb  Amount  (Rs.)	closure  ject: ursement by the ender  Date	Paymer parties ei  Amount (Rs.)	on FC, if any  It released to ther from loan/equity  Date	Committed dues as on
Particulars of fundir  1.  Status of Bilateral B  Transmission for which bilateral	ce date  ng of the pro  Loan Disb  Amount (Rs.)	closure  ject: ursement by the ender  Date	Paymer parties ei  Amount (Rs.)	on FC, if any  It released to ther from loan/equity  Date  teral billing	Committed dues as on date (in Rs.)
1. Status of Bilateral B Transmission for which bilateral billing is being	ce date  ng of the pro  Loan Disb  Amount  (Rs.)	closure  ject: ursement by the ender  Date  nsmission Charg	Paymer parties ei  Amount (Rs.)	on FC, if any  It released to ther from loan/equity  Date	Committed dues as on
Particulars of fundir  1.  Status of Bilateral B  Transmission for which bilateral	ce date  ng of the pro  Loan Disb  Amount (Rs.)	closure  ject: ursement by the ender  Date  nsmission Charg	Payment parties ei	on FC, if any  It released to ther from loan/equity  Date  teral billing  Pending	Committed dues as on date (in Rs.)
1. Status of Bilateral B Transmission for which bilateral billing is being	ce date  ng of the pro  Loan Disb  Amount (Rs.)	closure  ject: ursement by the ender  Date  nsmission Charg	Payment parties ei	on FC, if any  It released to ther from loan/equity  Date  teral billing  Pending  Amount, if any	Committed dues as on date (in Rs.)
1. Status of Bilateral B Transmission for which bilateral billing is being	ce date  ng of the pro  Loan Disb  Amount (Rs.)	closure  ject: ursement by the ender  Date  nsmission Charg	Payment parties ei	on FC, if any  It released to ther from loan/equity  Date  teral billing  Pending  Amount, if any	Committed dues as on date (in Rs.)

Note: All statements to be supported by relevant documentary evidence

The Petition will be listed for the hearing on 'maintainability as well as merits' on **6.5.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)